

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 37**

**TCP 68/2014**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES:    **SUNIL    KAPUR    V/s    R.K.    PAPER**  
**INDUSTRIES PVT. LTD.**

Section 397-398 of the Companies Act, 1956

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**ORDER**

**TCP 68/2014**

- 1) None present for the Petitioner when the matter is called out. Mr. P.M. Athavale, Ld. Counsel for Respondent Nos. 1 to 10 and 16 are present.
- 2) Ld. Counsel for Respondents seek some time to keep negotiations with the Petitioner alive. Time is allowed. Respondents are directed to make best effort to settle the matter.

3) Petitioner may note that if they are not present on the next date of hearing, matter shall be dismissed for want of prosecution.

4) Stand over to 03.01.2024, for further consideration and for passing necessary orders.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare